

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.437 of 1994

Tuesday this the 22nd day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

Abdul Jabbar
Revenue Inspector,
Collectorate, Kavaratti.Applicant

(By Advocate Mr. Anil Kumar)

Vs.

1. The Union of India,
represented by the Secretary,
Ministry of Rural Development,
New Delhi.
2. The Administrator,
Union Territory of Lakshadweep,
Kavarathi.
3. The Collector-cum-Development
Commissioner, UT of Lakshadweep,
Kavarathi.Respondents

(By Advocate Mr. MVS Namboodiri through Mr. Satheesan)

OR D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

We have heard learned counsel for applicant
and Standing Counsel for respondents. We direct
second respondent to consider Annexure.A8 as a
representation made to him and pass appropriate
orders thereon positively before 30.3.94.

2. With the aforesaid direction, application
is disposed of. No costs.

Dated 22nd March, 1994.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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